

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 191/MP/2026 along with IA No. 67/2026

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 together with subsequent amendments thereto and the Procedure for Grant of Temporary General Network Access (TGNA) to the inter-State Transmission System through National Open Access Registry (NOAR), seeking setting aside of the untenable and unwarranted conditions placed by TP Central Odisha Distribution Limited on the grant of NoC to Jindal Steel Limited for onward supply of power on the ISTS and against obstruction to grant of open access/ standing clearance for short-term power trading by Jindal Steel Limited Angul plant.

Petitioner : Jindal Steel Limited (JSL)

Respondents : TP Central Odisha Distribution Limited (TPCODL) & Ors.

Date of Hearing : **6.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Gopal Jain, Sr. Advocate, JSL
Shri Vishrov Mukherjee, Advocate, JSL
Shri Yashaswi Kant, Advocate, JSL
Ms. Priyanka Vyas, Advocate, JSL
Shri Pranav Sood, Advocate, JSL
Ms. Pankhuri, Advocate, JSL
Shri Aditya Sondhi, Sr. Advocate, TPCODL
Shri Anand Kumar Shrivastava, Advocate, TPCODL
Shri Shivam Sinha, Advocate, TPCODL
Shri Chetan Saxena, Advocate, TPCODL
Shri Ravi Nair, Advocate, TPCODL
Ms. Devika Dhawan, Advocate, TPCODL
Shri Anubhav Kumar, Advocate, TPCODL

Record of Proceedings

At the outset, learned senior counsel for the Respondent, TPCODL, submitted that the Petitioner, JSL, has not mapped the ID of TPCODL on the e-filing portal; therefore, TPCODL was unable to access the main Petition and the accompanying IAs. Accordingly, he prayed for additional time to file the reply on maintainability and merits in respect of the Petition and IA No. 67/2026.

2. Learned senior counsel for the Petitioner, JSL, while objecting to the above contentions, submitted that TPCODL was duly mapped on the e-filing portal and thus, the service was deemed to be completed on TPCODL in terms of the Conduct of Business Regulations, 2023. He further submitted that JSL has filed an affidavit dated 4.5.2026 for placing on record certain factual corrections and subsequent developments in the matter, which occurred after the filing of the Petition.

3. Considering the above, the Commission permitted TPCODL to file its reply to the IA as well as the Petition on both counts, maintainability as well as merits, within a week, with a copy to the Petitioner, who may file its rejoinder to the same, if any, within two days thereafter.

4. The Petition, along with IA, will be listed for the hearing on **19.5.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)